

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT)(Insolvency) No. 355 of 2021**

**IN THE MATTER OF:**

**Ariisto Alert Residents Association** **...Appellant**

**Vs**

**M/s Prestige Estates Projects Ltd. & Ors.** **Respondents**

**Present:**

**For Appellant: Mr. Rajesh V. Sipahimalani, Mr. Akhilesh Gusain,  
Mr. Ritesh Khara, Advocate**

**For Respondents: Mr. Viraj Parish, Mr. Nitin Mishra, Advocates for  
Respondent No. 1**

**Mr. Tishampati Sen, Mr. Abhishree S and Mr.  
Chintan Gandhi, Advocates for Respondent No. 2.**

**ORDER**  
**(Through Virtual Mode)**

**21.05.2021** Heard learned Counsel for the Appellant. He submits that in the order dated 11.05.2021 passed by this Appellate Tribunal inadvertently it has been mentioned that:

“....Meanwhile, if the Adjudicating Authority passes any order, the same shall be subject to outcome of this Appeal”

Resolution Plan has already been approved by the Adjudicating Authority and the Resolution Plan is in execution stage. Therefore, the interim order should have been passed against the actions of Resolution Applicant. Therefore, it is requested that the interim order dated 11.05.2021 be modified.

We agreed with the submissions and the order dated 11.05.2021 is modified as under:

.....“meanwhile all actions taken by the Resolution Applicant in respect of Resolution Plan shall be subject to the outcome of this appeal”.

Learned Counsel for the Respondents seeks and is granted two weeks' time to file Reply Affidavit. Rejoinder, if any, may be filed one week thereafter.

Let the matter be fixed on **21<sup>st</sup> June, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**(Dr. Ashok Kumar Mishra)**  
**Member(Technical)**

*Akc/Mn*